

# NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY  
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI  
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	CP(C/ACT)/14/KOB/2024
SECTION	SEC. 130, 221 AND 213 C/ACT.
NAME OF PARTIES	SMITHA RAMADY PRAKASHAN V/S ERAM SCIENTIFIC SOLUTIONS PRIVATE LIMITED AND 8 OTHERS.
PETITIONERS ADVOCATE/ PROFESSIONAL	ARTIS LAW HOUSE
RESPONDENTS ADVOCATE/ PROFESSIONAL	

**23rd JULY 2024**

## O R D E R

**CP(C/ACT)/14/KOB/2024**

Learned Counsel, Ms. Kesiya Biju appears on behalf of the Petitioner through virtual mode. Learned Counsel, Mr. Mohan Pulickal appears through virtual mode and takes notice on behalf of R2 & R9. Learned Counsel, Mr. Sankar P Panickar appears through virtual mode and takes notice on behalf of R5, R6, R7 & R8. Learned Counsel, Ms. Manjula Devi appears through virtual mode and takes notice on behalf of R3. Learned authorised representative, Ms. Sreepriya Kalarickal appears on behalf of R4 through virtual mode. Counsel/Authorised representative appearing for the parties are directed to vakalathnama/authorization within a week.

On perusal of the records, it is seen that notice issued to R1 has been returned. Hence, Counsel for the applicant is directed to take fresh steps to serve notice on the correct address of R1, by all available means and file service affidavit within a period of three weeks.

Respondents are directed to file reply affidavit within a period of three weeks, after serving copy on the other side.

List this matter for further consideration on **05.09.2024**.

**Sd /-**

**RAVICHANDRAN RAMASAMY  
MEMBER (TECHNICAL)**

**Sd /-**

**T.KRISHNA VALLI  
MEMBER (JUDICIAL)**